OFFER OPENING PUBLIC ANNOUNCEMENT

M/S. COIMBATORE FLAVORS AND FRAGRANCES LIMITED

("CFFL" or "Target Company")

Regd. Office: 6 SRB Ponnuswamy Nagar, Saibaba Colony, Coimbatore 641 011
Telefax No.: (0422) 4386483, Email: cffl@gmail.com,

This Advertisement is being issued by Vivro Financial Services Pvt. Ltd., ("Manager to the Offer") on behalf of Mr. P.B. Krishna Prasad, ("Acquirer") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 and subsequent amendments thereto, if any ("SEBI (SAST) Regulations")in respect of the open offer to acquire 7,80,000 equity Shares constituting 26% of the Voting Share Capital of Coimbatore Flavors and Fragrances Limited (CFFL/ TC). The Detailed Public Statement with respect to the aforementioned offer was published in all editions of the Financial Express (English) and Jansatta (Hindi) and Makkal Kural (Tamil) on December 07, 2012

1. The Offer Price is Re. 1.50 (Rupee One and Paise Fifty Only) per Equity Share. There has been no revision in the Offer Price.
2. The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommends that the Offer Price of Re. 1.50 per Equity Share is fair and reasonable. The IDC recommendation was published in above mentioned newspapers on February 05, 2013.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer has been dispatched to all the Shareholders of the Target Company on February 05, 2013.
5. Please note that the Letter of Offer (including Form of Acceptance) is also available on Securities and Exchange Board of India ("SEBI") website (http://www.sebi.gov.in) and the Shareholders can also apply by downloading the form of acceptance from the website as mentioned above. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   In case physical shares: Name(s) & address(es) of joint holder(s) if any, number of Equity Shares held, distinctive numbers, folio numbers, number of shares tendered, original share certificate, valid share transfer form(s) with details of Acquirer kept blank and broker contract note (in case of unregistered Share holders).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on December 14, 2012 and all the observations suggested by SEBI vide their letter no. CFD/DCR/SKS/2318/2013 dated January 25, 2013 have been duly incorporated in the Letter of Offer.
7. Schedule of Activities

Activity	Day and Date	Day
Public Announcement (PA) Date	November 30,2012	Friday
Date of publication Detailed Public Statement (DPS)	December 07,2012	Friday
Last Date for making a Competing Offer	December 31,2012	Monday
Identified Date*	January 29,2013	Tuesday
Date by which Letter of Offer was dispatched to the shareholders	February 05,2013	Tuesday
Date of commencement of tendering period (Offer Opening Date)	February 12,2013	Tuesday
Date of closure of tendering period (Offer Closing Date)	February 25,2013	Monday
Date by which all requirements including payment of consideration would be completed	March 11,2013	Monday

*Date falling on the 10th working day prior to the commencement of the Tendering Period for the purpose of determining the Shareholder(s) to whom the letter of offer shall be sent

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the PA, DPS and the Letter of Offer.

On Behalf of Mr. P.B Krishna Prasad , Issued by Manager to the Offer

VIVRO

Vivro Financial Services Pvt. Ltd.

SEBI registration No.INM000010122

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Website: www.vivro.net

Contact Person: Mr. Jayesh Vithlani/ Ms. Shashi Singhvi

Place: Coimbatore

Date: 8-02-2013